

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI



(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : IA/217/2017  
IN  
PETITION NUMBER : CP/55/2017  
NAME OF THE PETITIONER(S) : STAND21 FRANCE  
NAME OF THE RESPONDENT(S) : STAND21 EXPORTS (I) PVT LTD & 4 ORS  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

- |    |  |                     |  |
|----|--|---------------------|--|
| 1. | Dominic S. David<br>For S. Mukundan<br>P. Giridharan | Counsel for Pet.    |                  |
| 2. | C. N. NIRANTHAN<br>K. P. INDIRA                      | Counsel for R2 & R3 | <br>K.P. Indira |

**ORDER**

Counsel for the Applicant in IA/217/2017 present. Counsel for R2 and R3 present and filed the counter. Heard both the sides in relation to the prayers that have been made under para '9' of the Company Application. For the reason stated in the Application and the reply filed, Mr. B. Manimannan is hereby appointed as authorized signatory for Bank accounts of the 1st Respondent Company in the place of R2 viz., Ms. Ponjini Sivalingam. The rest of the prayers made in the IA are declined. Therefore, IA/217/2017 stands **disposed of**.

ghk

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**MEMBER (JUDICIAL)**